

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 464/GT/2014

Subject: True-up of generation tariff of Maithon Hydel Power station Unit No. 1 to 3 (2 x 20 + 1 x 23.2 MW) for the tariff period 2009-14

Petition No. 465/GT/2014

Subject: True-up of generation tariff of Mejia Thermal Power Station Unit 1 to 3 for the tariff period 2009-14

Petition No. 466/GT/2014

Subject: True-up of generation tariff of Mejia Thermal Power Station Unit 4 (1 x 210) for the tariff period 2009-14

Petition No. 467/GT/2014

Subject: True-up of generation tariff of Panchet Hydel Power station Unit No. 1 and 2 for the tariff period 2009-14

Petition No. 468/GT/2014

Subject: True-up of generation tariff of Tilaiya Hydro Power Station Unit 1 and 2 for the tariff period 2009-14

Petition No. 469/GT/2014

Subject: True-up of generation tariff of Bokaro Thermal Power Station Unit 1 to 3 for the tariff period 2009-14

Petition No. 470/GT/2014

Subject: True-up of generation tariff of Chandrapura Thermal Power Station Unit 1 to 3 for the tariff period 2009-14

Petition No. 471/GT/2014

Subject: True-up of generation tariff of Durgapur Thermal Power Station Unit 3 and 4 for the tariff period 2009-14



Date of Hearing : **27.6.2016**

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Damodar Valley Corporation Limited (DVC)

Respondents : West Bengal State Electricity Distribution Company Limited & ors

Parties present : Shri Anushree Bardhan, Advocate, DVC
Shri Deb Kumar Aich, DVC
Shri Amit Biswas, DVC
Shri Pulak Bhattacharya, DVC
Shri Bishnu Pada Kayal, DVC
Shri Shubham Arya, DVC

Record of Proceedings

During the hearing, the learned counsel for the petitioner submitted that it has filed the additional information as sought for by the Commission in all the matters and copies have been served on the respondents including the HT consumer's association. The learned counsel also prayed that it may be granted liberty to file its rejoinder to the reply, if any, filed by the HT Consumers Association, after receipt of the same.

2. Shri Sanjay Sen, Sr. Counsel submitted that the counsel for Damodar Valley Power Consumers' Association (DVPCA) could not be present due to some personal difficulty and accordingly requested the Commission to adjourn the hearing of these petitions.

3. The Commission accepted the request and adjourned the hearing. The Commission however directed the DVCPA to file its reply/objections, if any, in these petitions on or before 4.7.2016 with copy to the petitioner, who shall file its rejoinder by 8.7.2016.

4. Matter shall be listed for hearing on **11.7.2016**. Pleadings shall be completed by the parties prior to the next date of hearing and no adjournment shall be granted for any reason whatsoever.

By order of the Commission

Sd/-
B.Sreekumar
Dy. Chief (Law)

